

(c) if not, why the instalments are not being released particularly for Gaur City-I;

(d) whether some other banks are releasing instalments for the Gaur City-I; if so, the details thereof; and

(e) by when the Bank of Baroda will release the instalments?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Sir.

(b) As per Greater Noida Industrial Development Authority, Office order dated 27.08.2012, informing that in terms of the order of the Hon'ble High Court Allahabad dated 21.10.2011, the State Government has received the approval of Draft Master Plan 2021 from the NCR Planning Board and as such, now as per the approved Master Plan 2021, construction/development works can be undertaken.

The said judgment of Hon'ble Allahabad High Court has been challenged and in this connection, one SLP number 30690 of 2011, title as "Savitri Devi V/s State of U.P. and Others" has been filed challenging the acquisition proceedings. The said SLP is at service of notice stage. The State of UP has also filed one SLP number 12908 of 2012 titled as "Greater Noida Industrial Development Authority V/ s Gajraj & Others". However, no interim stay order has been granted by the Hon'ble Supreme Court.

In view the above facts, Bank has adopted a cautious approach for resuming the sanction of fresh Home Loans and also in releasing the further disbursement in Home Loan already sanctioned in Gaur City-I and other projects in Noida Extension and Greater Noida, till legal position is crystallized.

(c) Does not arise.

(d) As per information received Union Bank of India and Corporation Bank have resumed releases.

(e) The Bank of Baroda proposes to release the housing loans instalments after final judgement of Supreme Court of India.

Status of NPAs in different banks

656. SHRI BAISHNAB PARIDA: Will the Minister of FINANCE be pleased to state:

- (a) the status of NPAs in different banks in the country;
- (b) the detailed measure that have been worked out to control its up-rise; and
- (c) how far has Government been able to recover the amounts so loaned to different parties?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The details of Bank Group-wise ratio of Gross Non-Performing Assets (GNPAs) to Gross Advances as on 31st March, 2012 and as on 30th September, 2012 are as under:

Banks	31st March, 2012	30th Sept., 2012
Nationalised Banks	2.67%	3.50%
State Bank Group	4.36%	5.16%
Total (Public Sector Banks)	3.17%	4.01%
Scheduled Commercial Banks	2.94%	3.57%

*Provisional.

(b) To improve the health of financial sector, to reduce the NPAs, to improve asset quality of banks and to prevent slippages, Reserve Bank of India (RBI) has issued instructions that each bank is required to have a loan recovery policy which sets down the manner of recovery of dues, targeted level of reduction (period-wise), norms for permitted sacrifice/waiver, factors to be taken into account before considering waivers, decision levels, reporting to higher authorities and monitoring of write-off/waiver cases.

Banks are required to monitor their NPAs and take steps to bring them down through upgradation/recovery/prudential write off. Reserve Bank of India also monitors the NPA levels in banks. This aspect is reviewed during Annual Financial Inspections of banks and monitored on an ongoing basis through regulatory returns submitted by banks and periodical meetings with banks.

The Government has advised Public Sector Banks (PSBs) to take a number of new initiatives to increase the pace of recovery and manage NPAs, which include appointment of Nodal officers for recovery, to conduct special drives for recovery of loss assets, to put in place early warning system, to replace system of post

dated cheques with Electronic Clearance System (ECS), e-auctions, sharing of credit information through CIBIL, assigning of loss assets on incentive basis to Asset Reconstruction Companies and giving weightage to recovery of NPAs in Statement of Intent on annual goals of PSBs.

(c) The details of Bank Group-wise reduction in NPAs by Scheduled Commercial Banks (SCBs) are as under:

(Amount in Rs. crore)		
Banks	2010-11	2011-12
Nationalised Banks	27637.84	33699.12
State Bank Group	15359.00	16300.15
TOTAL (PSBs)	42996.84	49999.27
TOTAL (SCBs)	56332.30	62602.57

Liquidity to multilateral institutions by purchasing gold

657. SHRI T.M. SELVAGANAPATHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Reserve Bank of India has urged the people not to invest in gold;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the RBI had purchased 200 tonnes of gold from the International Monetary Fund to provide liquidity to the multilateral institutions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Reserve Bank of India (RBI) has advised, vide their circular dated 19.11.2012, that no advances should be granted by banks for purchase of gold in any form, including primary gold, gold bullion, gold jewellery, gold coins, units of gold Exchange Traded Funds (ETF) and units of gold Mutual Funds. Banks can provide finance for genuine working capital requirements of jewellers. The circular is available on the RBI website www.rbi.org.in.